

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.204/MP/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 for approval of “Change in Law” on account of financial/ commercial impact of the “Change in Law” event i.e., increase in the rate of Goods and Services Tax from 5% to 12 % by way of Notification No. 8/2021-Central Tax (Rate) dated 30.09.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement executed with Solar Energy Corporation of India Limited.
- Date of Hearing : **20.3.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Morjar Windfarm Development Private Limited (MWDPL).
- Respondents : Solar Energy Corporation of India Limited and 3 Ors.
- Parties Present : Shri Ashish Singh, Advocate, MWDPL
Shri Arijit Maitra, Advocate, BRPL
Ms. Pallavi Maitra, Advocate, BRPL
Ms. Shikha Ohri, Advocate, SECI
Ms. Jaya, Advocate, BSES

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to file its rejoinder to the reply filed by SECI.

2. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its rejoinder within three weeks.
3. The Petition will be listed for hearing on **21.8.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)